

“Form No. LEAP-1**Form for submission of Prospectus with the Registrar
(Listing of equity shares in permissible jurisdictions-1)**

[Pursuant to sub-section (3) of section 23 of the Companies Act, 2013 and rule 4 of the Companies (Listing of Equity Shares in Permissible Jurisdictions) Rules, 2024]

Refer the instruction kit for filing the form
All fields marked in * are mandatory.



Form Language

 English Hindi

1. *Corporate Identity Number (CIN) of the company

Pre-fill

2. (a) *Name of the company

(b) *Address of the Registered Office of the company

(c) *E-mail Id of the company

3. * Purpose of application

Filing of prospectus

(a) Date of approval of Securities regulator/ stock exchange (DD/MM/YYYY)

(b) Date of submission of prospectus with Securities regulator/ stock exchange (DD/MM/YYYY)

4. * Information with regard to pending inspection, investigation or inquiry:

(a) Whether an inspection has been ordered against the company under the Companies Act, 2013

Yes

No

(b) Whether an investigation has been ordered against the company under the Companies Act, 2013

Yes

No

(c) Whether an Inquiry has been ordered against the company under the Companies Act, 2013

Yes

No

Attachments:

1. * Copy of the approval of securities regulator/stock exchange

Max 2 MB

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2. * Copy of acknowledgement of filing of prospectus

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3. * Copy of the prospectus

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4. Optional attachments, if any

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Declaration

To the best of my knowledge and belief, the information given in this form and attachments is correct and complete. I have been authorized by Board of Directors' resolution dated* (DD/MM/YYYY) to sign and submit this form.

It is further declared that the company has complied with all the provisions of these rules.

***To be digitally signed by**

DSC BOX

Designation(Director/Manager/Company Secretary/CEO/CFO)*

*Director identification number of the director; or
DIN or PAN of the manager or CEO or CFO; or
Membership number of company secretary.

Certificate by Practicing Professional

It is hereby certified that I have gone through the provisions of the Companies Act, 2013 and Rules thereunder for the subject matter of this form and matters incidental thereto and I have verified the above particulars (including attachment(s)) from the original records maintained by the Company which is subject matter of this form and found them to be true, correct and complete and no information material to this form has been suppressed.

***To be digitally signed by**

DSC BOX

Chartered Accountant (in whole-time practice) or
 Cost Accountant (in whole-time practice) or
 Company Secretary (in whole-time practice)

Whether Associate or Fellow

 Associate Fellow

Membership Number

Certificate of Practice Number

Save

Submit

Note: Attention is drawn to provisions of Section 448 and 449 of the Companies Act, 2013 which provide for punishment for false statement or false certification and punishment for false evidence respectively.

This eForm has been taken on file maintained by the Registrar of Companies through electronic mode and on the basis of statement of correctness given by the filing company.

For office use only:

eForm Service request number (SRN)

eForm filing date (DD/MM/YYYY)

Note:—The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide notification number G.S.R. 61(E), dated the 24th January, 2024.

[F. No. 5/1/2021-CL-I]

BALAMURUGAN D.,Jt. Secy.